

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

Decm 08 6857/93  
O.A./St.No./332/93  
Dt. 22.12.93.

Shri L.R.Shroff

...

Applicant

vs

Union of India & Ors.

Respondents.

MAY IT PLEASE YOUR HONOUR,

The applicant, above-named, most humbly submits as under.

1. The applicant has filed O.A./St.No. /93 on 22.12.1993, praying the Hon'ble Tribunal, for directions to the Respondents, to pass the necessary orders, for the payment of the Commutation of 1/3 rd portion of pension. The applicant filed the said O.A. as Respondents had neglected, the same, for the considerable period.

2. After filing of the said O.A., the applicant has now received, the copy of the Order, for payment of the Commuted value of pension, vide Resp.No.3 letter No. LB/28/LRS dated 28.12.1993. (Copy enclosed).

3. In view of the above, the applicant humbly prays, that, the applicant may be permitted to withdraw the O.A. filed.

Lekhu R. Shroff

Pune-17

(L.R.Shroff)

Dt. 08.01.1994

Applicant

Advocate for applicant.

CENTRAL  
ADMINISTRATIVE  
TRIBUNAL

VERIFICATION

I, Lakhu Ramchand Shroff, son of late  
Shri Ramchand Shroff, Ex. Line Mistry, T.No. F1/137  
A.F.K., Pune-3, residing at, C-2/8, Pimpri Colony,  
Pune-411017, do hereby verify, that, the contents of  
this application, / M.P. in O.A./St.No. /93  
paras 1 to 3 are true and correct, as per my  
personal knowledge and belief.

Lakhu R. Shroff

Pune-17

(Lakhu Ramchand Shroff)

Dt. 06.04.1994

Applicant

Identified by me.

  
(R.C. Ravalani) Adv.